

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 1849 of 2020

1. Tetar Sao
2. Muneshwar Munda @ Bhuneshwar Munda
3. Gona Munda **Petitioners**

Versus

The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioners : Mr. Rajesh Kumar, Advocate
For the State : Mr. Ram Prakash Singh, A.P.P.

03/25.06.2020 Heard Mr. Rajesh Kumar, learned counsel for the petitioners and Mr. Ram Prakash Singh, learned A.P.P. for the State.

The petitioners have prayed for grant of anticipatory bail, as they are apprehending their arrest in connection with G(F) Case No. 53/2016.

It has been alleged that the petitioners were illegally extracting coal from the forest area.

The petitioners have been named in the prosecution report and in such view of the matter, therefore, I am not inclined to extend the privilege of anticipatory bail to the petitioners.

This application accordingly stands rejected.

(R. Mukhopadhyay, J.)